

doing research leading to M.Phil./Ph.D degree, in all subjects including mathematics, to those candidates who qualify in the National Educational Test (NET). These fellowships are paid through the University/institute where the scholar registers himself for M.Phil./Ph.D. degree. In the National Test conducted in December, 1990 by UGC-CSIR, 21 candidates qualified in mathematics.

(c) The information is being collected and will be laid on the Table of the House.

[*Translation*]

'Tax on Pollution Offenders'

*6114. SHRI MRUTYUNJAYA
NAYAK:
SHRI RAM TAHAL CH-
OUDHARY:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government propose to levy tax on the pollution offenders; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) and (b). Pollution offenders are dealt with under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Water (Prevention and Control of Pollution) Cess Act, 1977, the Air (Prevention and Control of Pollution) Act, 1981, and the Environment (Protection) Act, 1986. Steps have been initiated to replace the present water cess levied on industries for water consumption by an effluent charge based on the quantity and quality of pollutants discharged.

[*English*]

'Indian Forest Officers'

6115. SHRI K.V.R. CHOWDHARY: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the number of Indian Forest Service (IFS) Officers at present;

(b) whether they are equal to other All India Services; and

(c) the Central deputation quota for IFS and percentage of posts filled up from the quota?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a). The number of Indian Forest Service Officers at present is 2246;

(b) The pay scales of the three all-India Services are not identical.

(c) The authorised cadre strength of the Indian Forest Service include 302 posts - which is the permissible maximum, for Central Deputation of IFS Officers. At present 144 IFS Officers are on Central Deputation.

Maintenance of Government Quarters

6116. SHRI MADAN LAL KHURANA: Will the Minister of URBAN DEVELOPMENT be pleased to refer to the reply given to USQ No. 1591 on August 5, 1991 and State:

(a) the details of the norms prescribed for the maintenance of Government quarters;

(b) the details of funds allocated during the last three years and in what way funds were utilised and how much remained unutilised; and

(c) the number of meetings held by the CPWD authorities with the representatives of the Residents' Welfare Associations during the said period and decisions taken at such meetings and how many are still pending execution?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (c). The information is being collected and will be laid on the Table of the House.

Development of Town in Kerala

6117. SHRITHAYIL JOHN ANJALOSE: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government have received any proposal from the Government of Kerala for development of Trivendrum, Calicut and Cochin;

(b) if so, the details thereof; and

(c) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (c). Government of Kerala has submitted a Preliminary Project Report for taking up Urban Development Schemes with the assistance of World Bank in Trivandrum, Cochin and Kozhikode at a cost of Rs. 316.5 crores. Discussions have been held with Government of Kerala in this regard. The detailed Project Reports have been received from the State Government.

Changes in Admission System in Colleges and Universities.

6118. SHRIMATI BASAVA RAJESWARI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Union Government have directed all the Universities and Colleges in the country to introduce major changes in the admission system from the next session; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): (a) The admission policy of a University is decided by the University itself in accordance with the provisions of its Act and Statutes. According to information furnished by UGC, the Commission has not issued any guidelines for introducing any changes in the admission system from the next academic session. The Commission has recently issued instructions to all Universities that the reservation policy for admission of SC/ST students should be strictly enforced in all Universities and Colleges. The Commission has also circulated a model academic calendar for adoption by all universities which, *inter alia*, provides for the last date for completing the admissions.

(b) does not arise.

Cadre Review of Junior Engineers

6119. SHRI JITENDRA NATH DAS: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether second cadre review of Junior Engineers of C.P.W.D. is under consideration of the Union Government;

(b) if so, the details thereof; and

(c) the time by which it is likely to be finalised?